

NATIONAL COMPANY LAW TRIBUNAL  
CHENNAI BENCH  
CHENNAI

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI  
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 19/12/2016 AT 10.30 AM

PRESENT: SHRI K. ANANTHA PADMANABHA SWAMY, MEMBER-JUDICIAL  
SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL

APPLICATION NUMBER :  
PETITION NUMBER : TCP/60/2016  
NAME OF THE PETITIONER(S) : S. Pathmakumar & another  
NAME OF THE RESPONDENT(S) : Malabar Hotels Private Limited and 7 others  
UNDER SECTION : 397/398, 111

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
		REPRESENTATION BY WHOM	

(1) M/s. SHIVAKUMAR + JURGEN  
(SAMYUKTHA)

Counsel for R-5

2 S. Hari

Counsel for Petitioner

3. A. VIJAYKUMAR

Counsel for  
Proposed 17th  
respn in

K. RAMESH .  
4. M/s Ramalingam & Associates

C.A. 2/2014

Counsel for Respondent 1 of 7

5 K. RAMASAMY

Counsel for R-7 d. d. d.

**ORDER**

Shri S Hari, counsel for petitioner present. Shri K Ramesh, counsel for R4, Ms Samyutha, counsel for R5, Shri K Ramasamy, counsel for R7 and Shri A Vijaykumar, counsel for proposed R17 are present. Counsel for petitioner is directed to serve notice to R8, R9, R11, R12 & R16 whose addresses are shown abroad in different countries. Therefore, he is directed to cause notice by publishing in English language in leading international edition of an Indian newspaper and file affidavit in proof of the same alongwith notice. Counsel for petitioner filed an affidavit in proof of notice served on R6 by way of publication in Times of India and also in a local vernacular language. The same is perused and this Bench is satisfied that due service of notice has been effected on R6. R6 is called but absent. In view of it, R6 is proceeded ex parte. Put up on **18.01.2017 at 10.30 A.M.**

  
(Ch. Md. Sharief Tariq)  
Member (Judicial)

  
(K. Anantha Padmanabha Swamy)  
Member (Judicial)